

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 02
(IB)-1993(PB)/2019

IN THE MATTER OF:

Mr. Vikram Khetwal Applicant/petitioner
v.
M/s. Rajesh Projects (India) Pvt. Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.08.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner Mr. Nitin Kaushik, Adv.
For the Respondent

ORDER

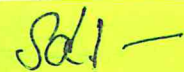
Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated in respect of corporate debtor-respondent.

Process dasti as well as through other modes permissible in law.

List for further consideration on 02.09.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)